

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3269
ANSWERED ON:09.12.2009
RESOLUTION ON LANGUAGES OF EXAMINATION
Bhagat Shri Sudarshan;Jaiswal Shri Gorakh Prasad

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the steps taken by Union Public Service Commission (UPSC) for implementation of Parliamentary resolution dated 18th January, 1968 relating to official language;
- (b) whether the Government has undertaken any review in this regard;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI PRITHVIRAJ CHAVAN)

(a): A High Level Standing Committee has been constituted in the Union Public Service Commission (UPSC) to examine the modalities for implementing the recommendations of the Parliamentary resolution dated 18th January, 1968 on official languages, consistent with the high standards of examinations conducted by the UPSC.

(b) to (d): The Government has already allowed the candidates for the Civil Services (Main) examinations to answer the question papers in any of the languages included in the Eighth Schedule to the Constitution. The Government has reviewed all aspects in regard to the feasibility of allowing candidates to answer question papers for the other UPSC examinations in any of the Eighth Schedule languages and thereafter the aforesaid High Level Standing Committee has been constituted in the UPSC.